

Centre to give direction not to prorogue the House...(*Interruptions*) I cannot accept responsibility for breaking the Constitution only because hon. Member says so...(*Interruptions*)

13.56-1/2 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : I lay on the Table a copy of Notification No. G.S.R. 200 published in Gazette of India the 7th February, 1970, making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act. [*Placed in Library. See No. LT-2647/70*].

NOTIFICATIONS UNDER CUSTOMS ACT ETC.

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : On behalf of Shri P. C. Sethi) : I lay on the Table :

(1) A copy of Notification No. G.S.R. 184 (Hindi and English versions) published in Gazette of India dated 1st February, 1970, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed in Library. See No. LT-2648/70*].

(2) A copy of each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944 :—

- (i) The Central Excise (Third Amendment) Rules, 1970, published in Notification No. G.S.R. 155 in Gazette of India dated the 24th January, 1970.
- (ii) The Central Excise (Fifth Amendment) Rules, 1970, published in

Notification No. G.S.R. 215 in Gazette of India dated the 7th February, 1970.

[*Placed in Library. See No. LT-2649/70*].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1970, published in Notification No. G.S.R. 149 in Gazette of India dated the 24th January, 1970.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1970, published in Notification No. G.S.R. 212 in Gazette of India dated the 7th February, 1970.

(iii) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1970, published in Notification No. G.S.R. 213 in Gazette of India dated the 7th February, 1970.

[*Placed in Library. See No. LT-2650/70*].

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 180 published in Gazette of India dated the 31st January, 1970, together with an explanatory memorandum.
- (ii) G.S.R. 214 published in Gazette of India dated the 7th February, 1970, together with an explanatory memorandum.

[*Placed in Library. See No. LT-2651/70*].

(5) A copy Notification No. G.S.R. 260 (Hindi and a English versions) published in Gazette of India dated the 18th February, 1970, issued under section 90 of the Income-tax Act, 1961 and section 24A

[Shri R. K. Khadilkar]

of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the Agreement between the Government of India and the Government of the French Republic for the avoidance of double taxation in respect of taxes on income. [Placed in Library. See No. LT-2652/70.]

13.58 hrs.

ARREST AND RELEASE OF MEMBER

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 1st March, 1970 from the District Magistrate, Karnal :—

“Shri Ram Kishan Gupta, Member, Lok Sabha, was arrested today at Panipat at 1.25 p.m. for violation of prohibitory order under Section 144, Criminal Procedure Code. Later released on bail at 3.45 p.m. by Judicial Magistrate, Panipat.”

13.58-1/2 hrs.

PETITION RE DEMANDS OF TEACHERS

श्री नारायण स्वरूप शर्मा (डुमरियागंज) :

अध्यक्ष महोदय, मैं अध्यापकों की मांगों के बारे में अखिल भारतीय माध्यमिक शिक्षक संघ, लखनऊ, के प्रधान श्री एम० पाण्डे द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ।

13.59 hrs.

CORRECTION OF ANSWER TO S. Q. NO.573 Re PROGRESS MADE BY L.I.C. IN RURAL BUSINESS

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : Sir, with your permission I want to correct an answer :—

DR. RAM SUBHAG SINGH (Buxar) : Sir, what Mr. Khadilkar is now correcting is a wrong action because he had said on

that day that he would extend the LIC facilities to the rural areas also. Now he is going back.

MR. SPEAKER : Order order. He may place it on the Table.

SHRI R. K. KHADILKAR : Yes, Sir.

Statement

Sir, with your permission I want to correct an answer which I gave in the House on 15th December, 1969 while answering Started Question No. 573. In reply to a Supplementary Question by Shrimati Savitri Shyam I stated :

“Off hand I cannot give the figures. But it is applicable to the rural areas and it has been made applicable. I shall certainly supply the figures to the Hon. Member.”

However, towards the close of the discussion I stated as under :—

“So far as ‘Own Your Own House Scheme’ is concerned, it has been extended at present upto towns with one lakh population. It is under consideration to extend it to the rural areas also.”

2. The correct position is that L.I.C.’s “Own Your Home Scheme” is applicable only to the Urban areas and *not* to the rural areas. This Scheme is now in operation in 158 Urban centres all over India. The Scheme has generally been extended to towns with population of 1 lakh and over according to the 1961 census. In a few cases, however, the Scheme has been extended to developing towns with population of less than 1 lakh. While considering the extension of the Scheme to a town the L.I.C. takes into account not only its population at a particular point of time but also the rate of growth of its population, its industrial and commercial potential, demand for housing, easy marketability, availability of Legal Advisers and Valuers and the existence of at least one Branch Office of the Corporation in it.